CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.601/MP/2026

Subject	:	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/ Petitioner and its Long-Term Transmission Customers *inter alia* seeking extension of Scheduled Commercial Operation Date (SCOD) and compensatory relief on account of various Force Majeure events, and declaratory and compensatory reliefs on account of various Change in Law events and consequent adjustment in the monthly transmission charges and along with all other consequential reliefs.
Petitioner	:	Mumbai Ura Marg Limited (MUML)
Respondents	:	Maharashtra State Electricity Distribution Co. Ltd. and Ors.
Date of Hearing	:	**19.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Iqra Khan, Advocate, MUML

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition seeks an extension of the Scheduled Commercial Operation Date (SCOD) and compensatory relief on account of various Force Majeure events, and declaratory and compensatory reliefs on account of various Change in Law events and consequent adjustment in the monthly transmission charges, along with all other consequential reliefs.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinders within three weeks thereafter.

(c) The Petitioner to file the following information/clarification, on an affidavit, within three weeks:

(i) Summary of Force Majeure events, specifying the original timeline as per the Petitioner's Plan, for the activities that had been affected by Force Majeure in the following table:

S. No.	Particulars of the Force Majeure Events	Original timeline as per the plan of the Petitioner for the activity		Actual timeline for the activity		Effective delay (excluding the time period planned to execute the event) due to FM event	Date of occurrence of the Force Majeure Event	Date by which notice was required to be served on the LTTCs as per TSA	Actual date of serving the notice on the LTTCs (along with supporting documents)
		From	To	From	To				

(ii) Details of Change in Law events that have affected the execution of each of the elements of the Transmission Project covered in this Petition in the following table:

S.No.	Name of Transmission Element	Detail of the Change in Law Event	Date of occurrence of the Change in Law event	Amount of compensation claimed on account of Change in Law	Additional IDC (in Rs.)	Additional IEDC (in Rs.)	Time extension, if any, sought by the Petitioner against such Change in Law events under its claim of Force Majeure	Supporting documents

(iii) A copy of the CEA approval for energisation of elements of the Transmission Project, along with the COD declaration certificate and RLDC Certificate for successful trial run of the elements of the Transmission Project. Also submit proof of procedural compliance with the commissioning requirements as per TSA.

(iv) Present status of payment of the transmission charges in respect of the Transmission Project.

3. The Petition will be listed for hearing on **27.01.2027.**

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)